

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 159/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 11.11.2020, related to construction of Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II - Part A.

Petitioner : Powergrid Ramgarh Transmission Limited (PRTL)

Respondents : SBE Renewables Seventeen Private Limited and Ors.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PRTL
Ms. Pallavi Saigal, Advocate, PRTL
Ms. Shirin Gupta, Advocate, PRTL
Shri Prashant Kumar, PRTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the reliefs under Force Majeure (Article 11) and Change in Law (Article 12) of the Transmission Service Agreement dated 11.11.2020 related to the "Construction of Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase II Part A".

2. In response to the specific query of the Commission, the learned counsel for the Petitioner submitted that pursuant to the direction of the Commission, the Petitioner has already impleaded the Northern Region Beneficiaries as parties to the Petition, and despite the ample opportunity, none of the Respondents have filed any reply so far.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to implead the generators, namely Adani, Inox Green, Wind World, and Suzlon as parties to the present Petition and to file the revised memo of parties within a week.

4. The Respondents, including the generators to be impleaded, to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.



5. The matter will be listed for hearing on **23.10.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)